G.S.R. In exercise of the powers conferred by the proviso to article 309 of the Constitution and in supersession of the Ministry of Law and Justice, Legislative Department, Official Languages Wing (Group ‘A’ and Group ‘B’ Posts) Recruitment Rules, 2003, the President hereby makes the following rules regulating the method of recruitment to Group ‘A’ posts (Regional Languages) in the Official Languages Wing, Legislative Department, Ministry of Law and Justice, namely:–

1. **Short title and commencement.**– (1) These rules may be called the Ministry of Law and Justice, Legislative Department, Official Languages Wing, (Group ‘A’ posts Regional Languages) Recruitment Rules, 2019.

(2) They shall come into force on the date of their publication in the Official Gazette.

2. **Number of post, classification and level in pay matrix.**– The number of posts, their classification and level in the pay matrix attached thereto shall be as specified in columns (2) to (4) of the Schedule annexed to these rules.

3. **Method of recruitment, age limit, qualifications, etc.**– The method of recruitment to the said posts, age limit, qualifications and other matters relating thereto shall be as specified in columns (5) to (13) of the aforesaid Schedule.

4. **Disqualification.**– No person,—
   (a) who has entered into or contracted a marriage with a person having a spouse living; or
   (b) who, having a spouse living, has entered into or contracted a marriage with any person,

shall be eligible for appointment to the said posts.

Provided that the Central Government may, if satisfied that such marriage is permissible under the personal law applicable to such person and the other party to the marriage and that there are other grounds for so doing, exempt any person from the operation of this rule.

5. **Power to relax.**– Where the Central Government is of the opinion that it is necessary or expedient so to do, it may, by order and for reasons to be recorded in writing and in consultation with the Union Public Service Commission, relax any of the provisions of these rules with respect to any class or category of persons.

6. **Saving.**– Nothing in these rules shall affect reservation, relaxation of age limit and other concessions required to be provided for the Scheduled Castes, the Scheduled Tribes, the ex-servicemen and other special categories of persons in accordance with the orders issued by the Central Government from time to time, in this regard.

**SCHEDULE**

|---------------|-----------------|-----------------|----------------------|---------------------------------------------|-----------------------------|
| Deputy Legislative Counsel (Regional Languages). | 14 *(2019)* Subject to variation dependent | General Central Service, Group ‘A’, Gazetted, Non-Ministerial. | Level 12 (Rs.78800-209200). | Selection. | Not exceeding 50 years (Relaxable for Government Servants upto five years in accordance with the...
<table>
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<tr>
<th>Educational and other qualification required for direct recruits.</th>
<th>Whether age and educational qualifications prescribed for direct recruits will apply in the case of promotees.</th>
<th>Period of probation, if any.</th>
<th>Method of recruitment, whether by direct recruitment or by promotion or by deputation/absorption and percentage of vacancies to be filled by various methods.</th>
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<tr>
<td>(7)</td>
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<td><strong>Essential:</strong></td>
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<td>A. (i) Master’s Degree in Law (LLM) from a University established or incorporated by or under a Central Act; a Provincial Act or a State Act or any institution for higher education deemed to be a University by the Central Government or any other institution or foreign University approved by the Central Government; and</td>
<td>No.</td>
<td>One year for direct recruits.</td>
<td>50% by promotion failing which by deputation failing both by direct recruitment, 50% by direct recruitment.</td>
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<td>(ii) Should have been a member of State Judicial Service for a period of eight years; or</td>
<td>Should have held a post in the Legal Department of a State Government for eight years; or</td>
<td>Should have been a Central Government servant who has had experience in Legal Affairs for eight years; or</td>
<td>Should have been a qualified legal practitioner who has practised as such for eight years; or</td>
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<td>Should have been a teacher of Law for eight years in a recognised institution;</td>
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or
Should have eight years’ experience of translation into the concerned language (one of the languages, other than Hindi, mentioned in the Eighth Schedule to the Constitution) of statutes, statutory rules and orders in Central Government or State Government;
or
Should have eight years’ experience of drafting of statutes in the Central Government or State Government;

(iii) Passed Secondary School Examination or any higher examination from a recognised Board or University or Institution through medium of language (one of the languages other than Hindi mentioned in the Eighth Schedule to the Constitution) concerned or had offered the language concerned as a subject in Secondary School Examination or any higher examination from a recognised Board or University or any institution or foreign university approved by the Central Government.

Or

B.(i) Bachelor’s Degree in Law (LLB) from a University established or incorporated by or under a Central Act; a Provincial Act or a State Act or any institution for higher education deemed to be a University by the Central Government or any other institution or foreign University approved by the Central Government; and

(ii) Should have been member of State Judicial Service for a period of ten years;
or
Should have held a post in the Legal Department of a State Government for ten years;
or
Should have been a Central Government servant who has had experience in Legal Affairs for ten years;
or
Should have been a qualified legal practitioner who has practised as such for ten years;
or
Should have been a teacher of Law for ten years in a recognised institution;
or
Should have ten years’ experience of translation into the concerned language (one of the languages other than Hindi mentioned
in the Eighth Schedule to the Constitution) of statutes, statutory rules and orders in Central Government or State Government; or
Should have ten years’ experience of drafting of statutes in the Central or State Government;

(iii) Passed Secondary School Examination or any higher examination from a recognised Board or University or Institution through medium of language (one of the languages other than Hindi mentioned in the Eighth Schedule to the Constitution) concerned or had offered the language concerned as a subject in Secondary School Examination or any higher examination from a recognised Board or University or any institution or foreign university approved by the Central Government.

Note 1.—Qualifications are relaxable at the discretion of the Union Public Service Commission, for reasons to be recorded in writing, in case of candidates otherwise well qualified.

Note (2).—The qualification(s) regarding experience is/are relaxable at the discretion of the Union Public Service Commission, for reasons to be recorded in writing, in the case of candidates belonging to the Scheduled Castes or the Scheduled Tribes, if at any stage of selection the Union Public Service Commission is of the opinion that sufficient number of candidates from these communities possessing the requisite experience are not likely to be available to fill up the vacancies reserved for them.

Desirable:
1. Five years’ experience of legislative drafting in the concerned language (one of the languages other than Hindi mentioned in the Eighth Schedule to the Constitution) in Central Government or State Government.

2. Bachelor’s degree from a University established or incorporated by or under a Central Act; a Provincial Act or a State Act or any institution for higher education deemed to be a University by the Central Government or any other institution or foreign University approved by the Central Government with the concerned language (one of the languages other than Hindi mentioned in the Eighth Schedule to the Constitution) as a subject or medium at
degree level.

**Note.**—The exact requirement of the concerned language shall be indicated at the time of recruitment.

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<tr>
<th>In case of recruitment by promotion or deputation/absorption, grades from which promotion or deputation/absorption is to be made.</th>
<th>If Departmental Promotion Committee exists, what is its composition.</th>
<th>Circumstances in which Union Public Service Commission is to be consulted in making recruitment.</th>
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<td>(12)</td>
<td>(13)</td>
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**Promotion:**
Assistant Legislative Counsel (Regional Languages Branch) in level 11 in the pay matrix Rs.67700-208700 with five years' regular service in the grade.

**Note (1):**—Where juniors who have completed their qualifying or eligibility service are being considered for promotion, their seniors would also be considered provided they are not short of the requisite qualifying or eligibility service by more than half of such qualifying or eligibility service or two years, whichever is less, and have successfully completed their probation period for promotion to the next higher grade along with their juniors who have already completed such qualifying or eligibility service.

**Note (2):**—For the purposes of computing minimum qualifying service for promotion, the service rendered on a regular basis by an officer prior to the 1st January, 2016 or the date from which the revised pay structure based on the recommendations of the Seventh Central Pay Commission has been extended, shall be deemed to be service rendered in the corresponding level in the pay matrix or pay scale extended based on the recommendations of the said Pay Commission.

**Deputation:** Officers of the Central Government or State Governments or Union Territories:—
(a)(i) holding analogous posts on regular basis in the Parent Cadre or Department; or
(ii) with five years' service in the grade rendered after appointment thereto on regular basis in level 11 in the pay matrix Rs.67700-208700 or equivalent in the

**Group ‘A’ Departmental Promotion Committee:**

| 1. Chairman/ Member, Union Public Service Commission- Chairman.  
2. Secretary, Legislative Department, Ministry of Law and Justice- Member;  
3. Additional Secretary, Legislative Department, Ministry of Law and Justice- Member;  
4. Joint Secretary and Legislative Counsel, Official Languages Wing, Legislative Department, Ministry of Law and Justice- Member. |

**Group ‘A’ Departmental Confirmation Committee:**

| 1. Secretary, Legislative Department, Ministry of Law and Justice- Chairman;  
2. Additional Secretary, Legislative Department, Ministry of Law and Justice- Member;  
3. Joint Secretary and Legislative Counsel, Official Languages Wing, Legislative Department, Ministry of Law and Justice- Member. |

Consultation with Union Public Service Commission is necessary while making direct recruitment and filling the post by deputation.
(b) possessing the educational qualifications and experience as prescribed for direct recruits under column 7:

**Note(1):** The departmental officers in the feeder category who are in the direct line of promotion shall not be eligible for consideration for appointment on deputation. Similarly, deputationists shall not be eligible for consideration for appointment by promotion.

(Period of deputation including period of deputation in another excadre post held immediately preceding this appointment in the same or some other organisation/department of the Central Government shall ordinarily not exceed four years. The maximum age limit for appointment by deputation shall be not exceeding 56 years as on the closing date of receipt of applications.)

**Note(2):** For the purposes of appointment on deputation basis, the service rendered on a regular basis by an officer prior to the 1st January, 2016 or the date from which the revised pay structure based on the recommendations of the Seventh Central Pay Commission has been extended, shall be deemed to be service rendered in the corresponding level in the pay matrix or pay scale extended based on the recommendations of the said Commission except where there has been merger of more than one pre-revised scale of pay into one grade with a common level in the pay matrix or pay scale, and where this benefit will extend only for the post(s) for which that level in the pay matrix or pay scale is the normal replacement of the grade without any upgradation.

[F. No. A-12018/1/2018-Admn.I(LD)]

(B.M. Sharma)
Director